

High Court of Madras - Principal Seat at Madras

Sitting Arrangements (Revised) – From August 23, 2021

Sl.No.	Hon'ble Judges	Subject
1.	The Hon'ble The Chief Justice and P.D. Audikesavalu, J	Writ Petitions - Public Interest Litigations (PILs) ; Writ Petitions or PILs challenging the vires of the Act, Rules or Regulations; Writ Petitions and Writ Appeals relating to Judicial Service and service of court-employees including High Court employees; Writ Petitions/Writ Appeals filed by or against the High Court; Writ Petitions relating to Elections or against Election Commission (including those cases filed before the Madurai Bench) except cases invoking the provisions of Criminal Procedure Code and other Criminal Laws; All Commercial Appellate Division Appeals arising from Commercial Division of High Court to be heard by Division Bench (including matters involving more than Rs.500 cr.); SARFAESI, IBC and other Bank related cases in connection with SARFAESI; Cases relating to National Company Law Tribunal; Writ Appeals against Interlocutory/Interim Orders passed by Single Bench (other than Tax Matters) up to the year 2018; Commercial Appellate Division Appeals from Commercial Courts to be heard by Division Bench
1A.	P.D. Audikesavalu, J (when DB not sitting)	Old Writ Petitions relating to Service and Labour from the Provisional List
2.	M.M. Sundresh, J and S. Kannammal, J	First Appeals and Second Appeals to be heard by Division Bench; Original Side Appeals; All other Appellate Side Cases to be heard by Division Bench which are not specifically assigned to any other Division Bench; Writ Appeals arising from final orders which are not specifically assigned to any other Division Bench (other than Tax matters) - from the year 2020
2A.	M.M. Sundresh, J (when DB not sitting)	Old Writ Petitions relating to General Miscellaneous from the Provisional List
2B.	S. Kannammal, J (when DB not sitting)	Old Civil Revision Petitions (NPD) from the Provisional List

3.	T.S. Sivagnanam, J and Sathi Kumar Sukumara Kurup, J	Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act); Tax Cases arising from Indirect Tax Laws (including Customs, Central Excise, GST, Sales Tax, etc.); Special Tribunal Appeals
3A.	T.S. Sivagnanam, J (when DB not sitting)	Old Writ Petitions relating to Municipalities, Panchayats, Local Bodies from the Provisional List
3B.	Sathi Kumar Sukumara Kurup, J (when DB not sitting)	Old First Appeals from the Provisional List
4.	T. Raja, J and T.V. Thamilselvi, J	Writ Appeals arising from final orders which are not specifically assigned to any other Division Bench (other than Tax matters) - up to the year 2019
4A.	T. Raja, J (when DB not sitting)	Old Writ Petitions relating to Co-operative Societies, Motor Vehicle, Forest and Industries from the Provisional List
4B.	T.V. Thamilselvi, J (when DB not sitting)	Old Civil Revision Petitions (PD) from the Provisional List
5.	P.N. Prakash, J and R.N. Manjula, J	Habeas Corpus Petitions; All Criminal Appeals and other Criminal Cases to be heard by Division Bench (including crime against women and children); Criminal Contempt and Appeals relating to orders in Contempt Proceedings; All Division Bench matters, including Criminal Appeals and Writ Petitions, relating to criminal cases involving the sitting or former M.Ps and M.L.As (including those cases filed before the Madurai Bench)
5A.	P.N. Prakash, J (when DB not sitting)	Old Criminal Original Petitions (under Section 482 Cr.P.C.) from the Provisional List
5B.	R.N. Manjula, J (when DB not sitting)	Old Second Appeals from the Provisional List
6.	Pushpa Sathyanarayana, J and Krishnan Ramasamy, J	Writ Appeals relating to Service against final orders passed by Single Bench; Writ Appeals against Interlocutory/Interim Orders passed by Single Bench (other than Tax Matters) from the year 2019
6A.	Pushpa Sathyanarayana, J (when DB not sitting)	Old Writ Petitions relating to Land Laws from the Provisional List
6B.	Krishnan Ramasamy, J (when DB not sitting)	Old Criminal Appeals from the Provisional List

7.	K. Kalyanasundaram, J and V. Sivagnanam, J	Appeals / Writ Petitions / CRPs arising from the orders of Central Administrative Tribunal; C.M.As arising from Family Courts; Writ Petitions to be heard by Division Bench which are not specifically assigned to any other Division Bench; Civil Misc. Appeals arising from M.A.C.T.
7A.	K. Kalyanasundaram, J (when DB not sitting)	Old Writ Petitions relating to Education, Cinema and Electricity from the Provisional List
7B.	V. Sivagnanam (when DB not sitting)	Old Criminal Revisions from the Provisional List
8.	S. Vaidyanathan, J	Civil Misc. Appeals arising from M.A.C.T. to be heard by Single Bench – up to the year 2014 and from the year 2017; Civil Misc Appeals relating to Workmen Compensation Act Cases
9.	R. Mahadevan, J	Writ Petitions relating to General Miscellaneous, Mines and Minerals
10.	V.M. Velumani, J	Civil Revision Petitions up to the year 2018
11.	V. Parthiban, J	Civil Suits including undefended suits and framing of Issues and connected Interlocutory Applications (except Commercial Division Cases) from the year 2019; All Petitions / Applications invoking Arbitration and Conciliation Act, 1996 / Arbitration Act, 1940, except Commercial Division Cases; Original Petitions (other than Arbitration Matters)
12.	R. Subramanian, J	Cases relating to Commercial Division, i.e. Civil Suits (Commercial) up to the year 2015; Insolvency Petitions; Company Petitions and Company Appeals; Testamentary Original Suits and Original Matrimonial Suits
13.	M. Govindaraj, J	Second Appeals from the year 2012 to 2016
14.	M. Sundar, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicles Tax), Customs and Central Excise, Prohibition and State Excise - from the year 2019; Writ Petitions relating to H.R. & C.E.
15.	M.S. Ramesh, J	Writ Petitions relating to Labour and R.T.I. Act; Writ Petitions relating to Freedom Fighters' Pension scheme
16.	S.M. Subramaniam, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicles Tax), Customs and Central Excise, Prohibition and State Excise - up to the year 2018

17.	Dr. Anita Sumanth, J	Writ Petitions relating to Service – up to the year 2015
18.	P. Velmurugan, J	Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – from the year 2019
19.	Dr. G. Jayachandran, J	Cases relating to Commercial Division, i.e. Civil Suits (Commercial) from the year 2016; Cases relating to Commercial Division having value above Rs.500 Cr.
20.	C.V. Karthikeyan, J	C.B.I. and Prevention of Corruption Act Cases (except Bail and Anticipatory Bail Applications); Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – up to the year 2010; Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) - up to the year 2017
21.	RMT. Teekaa Raman, J	Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions (except Criminal Revisions against the petitions Under Section 125 Cr.P.C.) – from the year 2011 to 2018
22.	N. Sathish Kumar, J	All Petitions / Applications invoking Arbitration and Conciliation Act, 1996 / Arbitration Act, 1940, relating to Commercial Division
23.	N. Seshasayee, J	Civil Suits including undefended suits and framing of Issues and connected Interlocutory Applications (except Commercial Division Cases) – up to the year 2018
24.	V. Bhavani Subbaroyan, J	Writ Petitions relating to Land Reforms, Land Tenancy, Urban Land Ceiling, Land Ceiling and Land Acquisition and other Land Laws, including cases relating to Patta and other issues relating to Land Revenue and Registration – from the year 2019
25.	Abdul Quddhose, J	Second Appeals - up to the year 2007; Civil Misc. Appeals arising from M.A.C.T. to be heard by Single Bench - of the years 2015 and 2016; Civil Miscellaneous Appeals and Civil Revision Petitions relating to Arbitration Laws

26.	M. Dhandapani, J	Criminal Original Petitions - Anticipatory Bail and Bail; Petitions for Cancellation, Relaxation or Modification of Bail and Anticipatory Bail; All other petitions concerning Bail and Anticipatory Bail; Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) - of the years 2018 and 2019; Criminal Revisions against the petitions Under Section 125 Cr.P.C – from the year 2011 to 2018
27.	R. Hemalatha, J	Second Appeals from the year 2008 to 2011
28.	P.T. Asha, J	Second Appeals from the year 2019
29.	M. Nirmal Kumar, J	Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) - from the year 2020; All Single Bench matters, including Criminal Appeals and Writ Petitions, relating to criminal cases involving the sitting or former M.Ps and M.L.As (including those cases filed before the Madurai Bench)
30.	N. Anand Venkatesh, J	All Writ Petitions relating to Cinema, Electricity, Agriculture Produce Market (APM), Education, Municipalities, Panchayats, Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries
31.	G.K. Ilanthiraiyan, J	Writ Petitions relating to Land Reforms, Land Tenancy, Urban Land Ceiling, Land Ceiling and Land Acquisition and other Land Laws, including cases relating to Patta and other issues relating to Land Revenue and Registration - up to the year 2018
32.	C. Saravanan, J	Writ Petitions relating to Service – from the year 2016
33.	G. Chandrasekharan, J	Civil Revision Petitions - from the year 2019
34.	A.A. Nakkiran, J	Transfer Civil Miscellaneous Petitions; Civil Misc. Appeals (other than M.A.C.T. cases, Arbitration Cases and Workmen Compensation Act Cases); Civil Misc. Second Appeals; Second Appeals of the years 2017 and 2018; First Appeals

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench/Single Bench of which the Judge(s) is/are not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench or Single Bench having the provision to dispose of the main proceedings as per roster.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice T.S. Sivagnanam and the Junior Judge of the former Division Bench.

- Civil Contempt Petitions/Applications shall be listed before Hon'ble Judge or Judges in respect of whose Judgments, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice to be issued to the alleged Contemnor.

If the Judge or Judges concerned is/are not available in view of their sitting at Madurai/Madras or retirement or for any other reasons, such applications shall be posted before the learned Single Judge or before the Division Bench, as the case may be, according to the subject being dealt with.

If the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

If the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matter be placed before the Division Bench consisting of Hon'ble Mr. Justice M.M. Sundresh and the Junior Judge of the former Division Bench.

- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.

- Upon change of Roster, part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and *de novo* hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter.
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE //

Dated:18-08-2021

Registrar (Judicial) i/c,
High Court, Madras